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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.778/2001

New Delhi, this 11th day of April, 2001

Hon'ble Shri M.P. Singh, Member(A)

Smt. Chandra Kanta  
DU/36, Vishaka Enclave  
Pitampura, Delhi

.. Applicant

(By Shri T.D.Yadav, Advocate)

versus

Govt. of NCT of Delhi, through

1. Chief Secretary  
5, Shamnath Marg, Delhi-54
2. Director of Education  
Old Secretariat, Delhi
3. Controller of Accounts  
Principal P&AO, Mori Gate, Delhi .. Respondents

ORDER(oral)

1. By filing this OA, the applicant has prayed for directions to the respondents for the grant of ex-gratia payment with effect from 1.1.86 in view of OM dated 13.6.88 with interest @ 12% per annum thereon.

2. The facts of the case are that the husband of the applicant while working as TGT expired on 27.9.1978. As per OM dated 13.6.88, widows and dependent children of the deceased CPF beneficiaries who had retired from service prior to 1.1.86 shall be granted ex-gratia payment of Rs.150/- p.m. w.e.f. 1.1.86. Ex-gratia payment shall also be admissible w.e.f. 1.1.86 to the widow and dependent children of the CPF beneficiaries who died in harness prior to 1.1.86. In this case, the applicant, whose husband died in harness, was covered by the CPF scheme and hence the applicant has submitted representation on 8.6.2000 (Annexure P-4), which was

⑧ Corrected vide  
order AR 25.5.201

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duly forwarded by R-3 vide his letter dated 29.6.2000 (Annexure P-1) to R-2 for taking further action but the latter has not taken any action so far. Aggrieved by this, applicant has filed this OA.

3. After hearing the learned counsel for the applicant and perusing the records, I consider it proper to give a direction to the respondents to decide the representation of the applicant. Accordingly, the respondents are directed to decide the representation of the applicant by passing a detailed, reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. The OA is disposed of as aforesaid at the admission stage. No costs.



(M.P. Singh)  
Member(A)

/gtv/